

**GOVERNMENT OF INDIA  
INFORMATION AND BROADCASTING  
LOK SABHA**

UNSTARRED QUESTION NO:720  
ANSWERED ON:24.07.2015  
Pay and Allowances of Journalists  
Sonker Smt. Neelam

**Will the Minister of INFORMATION AND BROADCASTING be pleased to state:**

- (a) whether the Government has constituted any committee to periodically examine the fixation of pay and allowances of employees and journalists of small and big print and electronic media in India;
- (b) if so, the details thereof; and
- (c) whether the journalists and photographers are paid special allowances separately while doing work in risk conditions, if so, the details thereof and if not, the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING [(COLRAJYAVARDHANRATHORE (Retd.)]

(a) & (b): No, Sir. However, in so far as print media is concerned, Ministry of Labour & Employment constitutes Wage Boards, from time to time to fix or revise rates of wages for working journalists and non-journalist newspaper employees under Section 9 and 13C of the "Working Journalists and Other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act, 1955".

In this respect, the last Wage Board constituted by the Government in the year 2007 was Majithia Wage Board under the Chairmanship of Justice G.R. Majithia.

(c): No special allowances are given to any journalists and photographers while doing work in risk conditions.

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